

CENTRAL ADMINISTRATIVE TRIBUNAL - PRINCIPAL BENCH


Original Application No. 2475 of 2001

New Delhi, this the 7th day of November, 2002

HON'BLE MR. KULDIP SINGH, MEMBER(JUD)

Shri Desh Raj
Language Teacher (Retd.)
Resident of Village and Post Office
Chirori District Ghaziabad (UP)
at present at New Delhi. Applicant

By Advocate Shri U. Chaudhary.

Versus

1. Director of Education
Government of NCT of Delhi,
Directorate of Education,
Old Secretariat, Delhi.
2. Drawing and Disbursing Officer,
Government Boys Secondary School,
Vijay Nagar,
Delhi-110 009.
3. Government of NCT of Delhi,
through its Chief Secretary,
5, Sham Nath Marg,
Delhi.
4. Union of India
through Secretary,
Ministry of Human Resources Development,
(Department of Education)
New Delhi. RESPONDENTS

(By Advocate: Shri George Paracken)

OBJECTION

By Hon'ble Mr. Kuldip Singh, Member(Jud)

The applicant in this OA has prayed for a direction to the respondents to pay interest on retiral benefits and has also pleaded that a sum of Rs. 1328/- has been deducted from his commutation without disclosing any reason. In this regard the applicant has also referred to an order passed in OA 2743 of 1999 which shows that the applicant had prayed for retiral benefits and also for a direction to count his past service and

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has claimed interest at the rate of 24 per cent. However, the court allowed the OA and directed the respondents to count the period of past service rendered w.e.f. 1.1.1999 to 16.9.1999 towards pensionary benefits and grant his all consequential retirement benefits. But the court did not allow the interest as claimed by the applicant.

2. The respondents in compliance of the order counted the period from 1.11.1969 to 16.9.1979 for which the applicant has no grievance and the amount has been accordingly paid. However, the applicant alleges that a sum of Rs.13280/- was deducted from his computation amount without disclosing any reason.

3. The respondents in their reply submitted that no amount has been deducted. As far this part of the pleadings are concerned, both the parties are silent about the amount because the applicant submits that the same has been deducted without any reason whereas the respondents submit that no amount has been deducted at all. So I direct the respondents to give details of the amount paid and the applicant may check up the same and should also see whether a sum of Rs.13280/- has been at all deducted or not.

4. The OA is disposed of with a direction to the respondents to give details of the payments made to the applicant and applicant is also given an opportunity to

Answer

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cross check the said amounts and if thereafter any grievance survives, he is at liberty to reagitate the same by means of filing a fresh OA. No costs.

Kuldeep
(KULDIP SINGH)
MEMBER (JUDG.)

/Rakesh